

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

Item No. 113
(IB)-3280/(ND)/2019

Under Section: 9 of IBC.

In the matter of:

Dinesh Sanitary Store

....**Applicant**

Vs.

M/s Oasis Buildmart India Pvt. Ltd.

....**Respondent**

Order delivered on 15.01.2020

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant

: Mr. Manish Jain, Adv.

Ms. Sougata Ganguly, Adv.

Mr. Hardik Jain, Adv.

Ms. Anjali Jain, Adv.

• For the Respondent

: Ms. Omkar Nath, Adv.

ORDER

Learned counsel for the Corporate Debtor undertakes to file Vakalatnama within three days and reply within ten days, with copy in advance to the other side. Rejoinder within five days, with copy in advance to the other side. List on 11.02.2020.

Sd/-

Sd/-

**(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

MUKESH